



**BEFORE THE HON. NATIONAL GREEN
TRIBUNAL
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO.- 147 OF 2025



IN THE MATTER OF:

Mr. Rajiv Bhagelu Gupta ...Applicant

Versus

The District Collector, Palghar & Ors. ...Respondents

REJOINDER AFFIDAVIT ON BEHALF OF THE
APPLICANT TO THE AFFIDAVIT IN REPLY FILED BY
RESPONDENT NO. 2

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RESPONDENT NO. 2**

I, **Rajiv Bhagelu Gupta**, Adult Indian Inhabitant, the Applicant above named, having read and understood the contents of the Affidavit in Reply filed by Respondent No. 2, do hereby state on oath as under:

PRELIMINARY REPLY

1. At the outset, I deny each and every allegation, contention, submission and averment contained in the Affidavit in Reply filed by Respondent No. 2 save and except those specifically admitted herein. The Reply Affidavit is evasive, misleading and conspicuously avoids addressing the substantial environmental violations specifically pleaded in the Original Application.
2. The Respondent has sought to divert the attention of this Hon'ble Tribunal by making personal allegations against the Applicant and his family members rather than



answering the serious environmental issues raised in the proceedings. The allegations concerning the educational performance of the Applicant's children are wholly irrelevant, scandalous and deserve to be ignored.

3. Significantly, the Reply Affidavit fails to deal with several material issues raised in the Original Application including:
 - a. use of forest-land for non-forest use ie occupation of Protected Forest land comprised in Survey No. 11A;
 - b. use of forest land for non-forest purposes as an access route without statutory approvals;
 - c. absence of any Sewage Treatment Plant (STP);
 - d. generation and disposal of sewage from an educational institution accommodating approximately 4,500 students;
 - e. ecological impact upon the adjoining natural drainage channel and water body;
 - f. groundwater extraction and utilisation;
 - g. environmental consequences upon the surrounding environmentally sensitive area.
4. The silence of Respondent No. 2 on these issues itself demonstrates that the substantive environmental concerns raised in the Original Application remain unanswered.

JURISDICTION OF THIS HON'BLE TRIBUNAL



5. The entire defence of Respondent No. 2 proceeds upon the erroneous assumption that the present proceedings concern only municipal permissions, building approvals or town-planning issues. The contention is factually and legally untenable.
6. The Applicant is not seeking adjudication of a mere building dispute or enforcement of municipal regulations in isolation. The present proceedings concern allegations relating to:
 - a. discharge of untreated sewage;
 - b. absence of sewage treatment infrastructure;
 - c. contamination of natural water resources;
 - d. extraction and utilisation of groundwater;
 - e. use of Protected Forest land for non-forest use without permissions;
 - f. environmental degradation of adjoining forest and water bodies;
 - g. environmental restoration and compensation.
7. The present Original Application therefore raises **substantial questions relating to the environment within the meaning of Sections 2(1)(m)**, 14 and 15 of the National Green Tribunal Act, 2010 and involves implementation of the Forest (Conservation) Act, 1980, Environment (Protection) Act, 1986 and Water (Prevention and Control of Pollution) Act, 1974.
8. Section 2(1)(m) of the National Green Tribunal Act expressly provides that a substantial question relating to



environment includes a direct violation of a statutory environmental obligation resulting in environmental consequences affecting the community at large, causing substantial environmental damage or measurable public health impacts, and relating to a specific activity or point source of pollution.

9. The allegations in the present proceedings satisfy each ingredient of the statutory definition. The environmental consequences affect thousands of students, staff, neighbouring residents, groundwater resources, adjoining water bodies and forest areas.
10. The reliance placed by Respondent No. 2 upon *Auroville Foundation v. Navroz Kersasp Mody* is wholly misconceived. The present proceedings are not directed against planning instruments or zoning regulations in isolation but arise from alleged violations of environmental statutes specified in Schedule I to the National Green Tribunal Act. **The findings of the Joint Committee** themselves disclose unresolved environmental issues requiring examination by statutory authorities. [Page no.- 341 \(iii & iv\)](#)
11. The absence of an Occupancy Certificate is relied upon only as corroborative evidence demonstrating that the project is operational despite non-compliance with environmental safeguards and not as an independent planning dispute.

RE: EARLIER PIL PROCEEDINGS

12. In paragraphs 4 to 6 of the Reply Affidavit, Respondent No. 2 has attempted to suggest that the present proceedings are barred because the Applicant had earlier approached the Hon'ble Bombay High Court by way of Public Interest Litigation.



13. The contention is wholly misconceived.
14. The earlier PIL proceedings invoked the constitutional jurisdiction of the Hon'ble High Court under Articles 226 and 227 of the Constitution of India and concerned broader public law issues.
15. The present proceedings invoke the specialised environmental jurisdiction of this Hon'ble Tribunal under Sections 14 and 15 of the National Green Tribunal Act, 2010.
16. The causes of action, statutory framework, reliefs and jurisdictional foundations are entirely distinct.
17. The Hon'ble Supreme Court in *Bhopal Gas Peedith Mahila Udyog Sangathan v. Union of India* has categorically held that disputes involving enactments specified in Schedule I of the National Green Tribunal Act should ordinarily be instituted before the National Green Tribunal so as to ensure specialised and expeditious environmental adjudication and avoid conflicting decisions.
18. Respondent No. 2 therefore cannot avoid environmental scrutiny by relying upon earlier constitutional proceedings.

RE: FOREST STATUS OF SURVEY NO. 11A

19. The most significant finding emerging from the Joint Committee Report completely demolishes the defence of Respondent No. 2.
20. Throughout the Reply Affidavit, Respondent No. 2 has attempted to create an impression that Survey No. 11A



ceased to be forest land pursuant to Notification dated 23.06.1942.

21.The Joint Committee Report establishes precisely the opposite.

22.The Forest Department has categorically recorded that Survey No. 11A was originally declared Protected Forest vide Government Notification No. 1555(d) dated 23.02.1905.

23.The Forest Department has further recorded that the Notification dated 23.06.1942 pertained only to a portion of Survey No. 11A admeasuring approximately 1 Acre 31 Gunthas and 8 Annas and did not result in complete disforestation of the entire survey number. (Page no. 373)

24.The Joint Committee has specifically recorded:

“Approach Road to the Old Building (constructed in 1997): The approach road to the Old Building partially passes through the disforested area... However, the remaining stretch of the approach road to the Old Building does not fall within the boundaries of the disforested area ... and therefore continues to form part of the Protected Forest area of Survey No.11A as originally declared vide Government Notification No.1555(d) dated 23rd February 1905.” (Page no.- 375)

25.The Joint Committee has further recorded:

“...the remaining stretch of this road does not fall within the boundaries of the disforested portion as delineated in the 1942 Notification, and therefore continues to lie within the Protected Forest area of Survey No.11A as originally declared vide Government Notification No.1555(d) dated 23rd February 1905. This aspect requires further examination by the competent authority.”

(Page no. - 376)



26. The Respondent's blanket denial of any forest issue is therefore directly contradicted by the findings of the Forest Department itself.
27. The Respondent has failed to disclose the exact alignment, dimensions, area occupied, extent of widening, excavation, levelling, filling, compaction, tree removal or any other particulars relating to the impugned access road.
28. No approval under Section 2 of the Forest (Conservation) Act, 1980 or the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 has been produced. No diversion proposal, Stage-I approval, Stage-II approval or permission of the competent forest authority has been disclosed.
29. The Respondent therefore cannot justify continued use of Protected Forest land merely by referring to a historical notification affecting only a limited portion of Survey No.11A.
30. The Respondent is the direct beneficiary of the access route leading to its educational institution. The Joint Committee Report records that a portion of the approach road to the old building continues to pass through Protected Forest land. No approval or permission under the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and the Rules of 2023 has been disclosed. The Respondent has therefore failed to establish the legality of its continued use of the said forest area for access purposes.
31. In the absence of any statutory approval, the continued use and occupation of the portion of Survey No.11A which remains Protected Forest constitutes a prima facie



case of non-forest use requiring examination under Section 2 of the Forest (Conservation) Act, 1980.

RE: FALSE CLAIM THAT THE ACCESS ROAD IS A STATE HIGHWAY

- 32.The assertion of Respondent No. 2 that the access route constitutes a State Highway is unsupported by any material whatsoever.
- 33.No highway notification, PWD record, vesting document, sanctioned alignment, revenue entry or statutory notification has been produced.
- 34.On the contrary, the Joint Committee Report repeatedly identifies the route with reference to Survey No.11A and examines whether it traverses Protected Forest land.
- 35.The plea that the route constitutes a State Highway is therefore an afterthought and deserves to be rejected.

RE: ABSENCE OF STP, WATER CONSUMPTION AND SEWAGE GENERATION

- 36.The Joint Committee Report records that the institution accommodates approximately 4,500 students.
- 37.The Joint Committee further records that no Sewage Treatment Plant exists at the site and that the institution relies upon only two septic tanks, the capacity of which has not been disclosed.
- 38.The Respondent claims that a water storage tank of 30,000 litres capacity is filled only twice a week, implying total consumption of approximately 60,000 litres per week.



39. The said figure is inherently improbable and inconsistent with accepted norms under the CPHEEO Manual on Sewerage and Sewage Treatment Systems, the National Building Code and applicable Development Control Regulations.
40. Even applying a conservative norm of 70 litres per capita per day, an institution accommodating 4,500 students would require approximately 315,000 litres of water per day.
41. Applying the accepted 85% return-flow factor, sewage generation would be approximately 267,750 litres per day, i.e. approximately 0.268 MLD.
42. Consequently, the figures recorded in the Joint Committee Report raise serious questions regarding:
 - a. the actual quantity of groundwater extracted;
 - b. the true source of water supply;
 - c. the actual quantity of sewage generated;
 - d. the destination and method of disposal of such sewage.
43. Respondent Nos. 6, 7 and 9, being the competent authorities, are required to undertake a scientific investigation to determine the actual quantity of groundwater extracted, source of water supply, quantity of sewage generated and manner of disposal thereof.
44. The Joint Committee has merely recorded the statement of Respondent No. 2 without any scientific verification, hydrogeological assessment, water balance study, metering data or sewage generation analysis.



45.The report therefore remains incomplete on a fundamental environmental issue.

RE: DIVERSION OF SEWAGE PRIOR TO JOINT COMMITTEE INSPECTION

- 46.Subsequent to the Joint Committee inspection, the Applicant obtained through official records a complaint dated 16.02.2026 made by Shri Ravindra Nathu Wagh, owner of adjoining land.
- 47.The complaint specifically alleges that shortly before the Joint Committee inspection, fresh excavation was undertaken and sewage generated by Respondent No.2 was diverted through adjoining private land by means of newly laid pipes.
- 48.The complaint further alleges environmental damage, contamination of wells, obstruction to cultivation and discharge of sewage into adjoining areas.
- 49.The complaint assumes significance because it was made immediately after the inspection and refers to events occurring immediately before the Joint Committee visit.
- 50.The photographs appearing at Page 5 of the Joint Committee Report reveal visible wet patches and fresh concrete work in the vicinity of the drainage alignment.
- 51.When compared with the photographs already annexed to the Original Application at Pages 177 to 184, the visual evidence raises a serious possibility that alterations were undertaken immediately before the inspection.
- 52.These circumstances warrant an independent investigation by MPCB and other competent authorities.



RE: INCOMPLETE NATURE OF THE JOINT COMMITTEE REPORT

53. The Joint Committee Report does not address several issues raised in the Original Application including:

- a. water quality analysis;
- b. groundwater quality assessment;
- c. sewage quantification;
- d. environmental impact assessment;
- e. contamination assessment;
- f. groundwater extraction assessment;
- g. ecological damage assessment;
- h. tree-cutting allegations;
- i. restoration measures;
- j. environmental compensation.

54. The report therefore requires supplementation by the competent authorities.

RE: ENVIRONMENTAL COMPENSATION

55. The findings recorded in the Joint Committee Report establish that:

- a. the institution accommodates approximately 4,500 students;
- b. no STP exists;
- c. continuous sewage generation is taking place;

- 
- d. a natural spring/water body exists adjacent to the premises;
 - e. unresolved forest land issues subsist;
 - f. environmental impacts remain unassessed.

56. The Polluter Pays Principle, Precautionary Principle and Sustainable Development Principle require assessment of environmental consequences and determination of environmental liability.

57. The Applicant therefore respectfully submits that the Maharashtra Pollution Control Board be directed to undertake an Environmental Damage Assessment and calculate Environmental Compensation in accordance with the CPCB methodology approved by the Hon'ble National Green Tribunal.

58. Such assessment ought to include determination of:

- a. period of violation;
- b. quantity of sewage generated;
- c. quantity of untreated sewage discharged;
- d. environmental externality;
- e. groundwater contamination;
- f. restoration cost of the affected water body;
- g. forest restoration cost;
- h. long-term ecological restoration measures.

59. The findings emerging from the Joint Committee Report, read together with the pleadings and material on record,



disclose a strong prima facie case warranting further investigation, environmental restoration, assessment of Environmental Damage Compensation and appropriate regulatory action against Respondent No.2.

60. The Reply Affidavit of Respondent No.2 fails to rebut the substantive environmental violations raised in the Original Application and instead seeks to divert attention through irrelevant and personal allegations.

61. The Applicant therefore respectfully submits that the Reply Affidavit deserves to be rejected and appropriate directions be issued for further investigation, environmental restoration, determination of liability and assessment of Environmental Compensation in accordance with law.

PRAYER

In addition to the prayers contained in the Original Application, the Applicant respectfully prays that this Hon'ble Tribunal be pleased to:

- a. Direct MPCB to conduct a comprehensive environmental damage assessment and compute Environmental Compensation in accordance with CPCB guidelines and Polluter Pays Principle;
- b. Direct a fresh joint inspection with water quality testing, groundwater testing and verification of sewage disposal infrastructure;
- c. Direct demarcation of Survey No.11A and identification of portions of the access route traversing Protected Forest land;

- 
- d. Direct restoration of any forest area found to have been used without authorization; as mentioned in prayer no 3 of OA
 - e. Direct restoration of affected drainage channels and water bodies;
 - f. Pass such other and further orders as this Hon'ble Tribunal may deem fit in the interest of environmental protection, ecological restoration and environmental justice.

Solemnly affirmed.

Place – Vasai

Date – 17th of June 2026.



DEPONENT

(Rajiv Gupta)

VERIFICATION

I, **Rajiv Bhagelu Gupta**, Adult Indian Inhabitant, the Applicant above named, do hereby verify that the contents of paragraphs 1 to 61 of the foregoing Rejoinder Affidavit are true and correct to my personal knowledge and belief, save and except those submissions based on information received from official records, statutory documents and RTI responses, which I believe to be true and correct.

I further state that no part of the present Rejoinder Affidavit is false and nothing material has been concealed therefrom.

Solemnly affirmed.

Place – Vasai

Date – 17th of June 2026



नि.डा.हा.अं.

राजीव भगेलु गुप्ता

DEPONENT

(Rajiv Gupta)

Identified by:

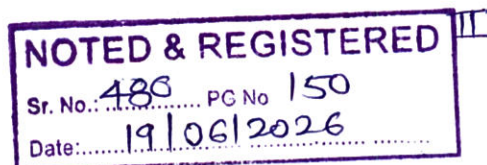
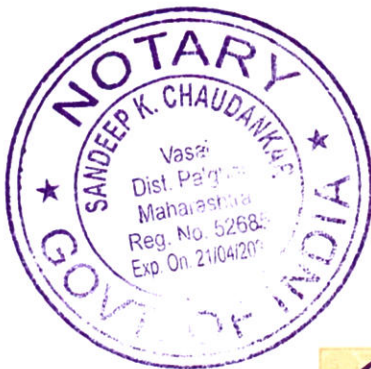
Ashok H. Dubey
Advocate for the Applicant

BEFORE ME

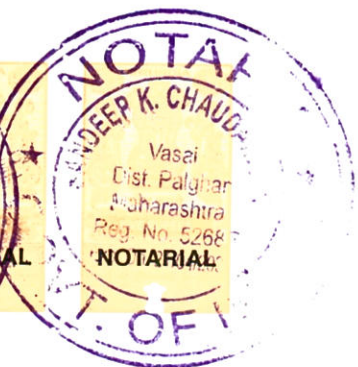
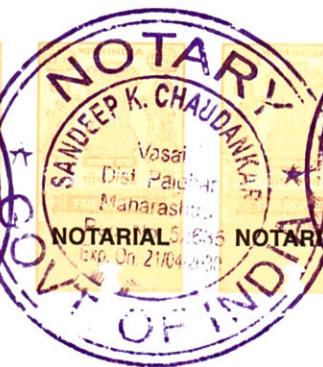
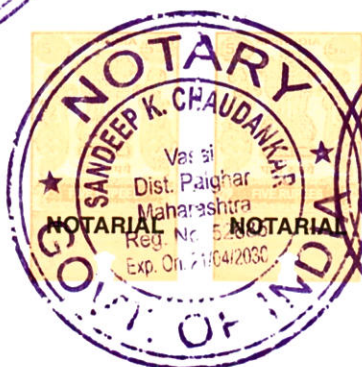
(Signature of Sandeep K. Chaudankar) 19/06/26

SANDEEP K. CHAUDANKAR

REGN NO. 52685 B.Com, LL.B
ADVOCATE & NOTARY (GOVT. OF INDIA)
102/B. Aparna Niwas, 1st Floor,
Behind Tungarashwar Sweets, Near Station,
Vasai Road (VW), Dist. Palghar - 401202.



19 JUN 2026
Before me



Annexure - A

Translated using Neural Machine Translation (NMT) technology

Applicant:

Ravindra Nathu Wagh

Address: Village & Post Office - Kaman, Mauje Kolhi,

Chinchoti Naka, Bhiwandi Road, Vasai – East,

Taluka - Vasai, Dist. Palghar- 401208

Mobile: 88059 14514

Email : madhuriwagh64@gmail.com

Date : 14/02/203

(Stamped Acknowledgement - Received 16/02/26)

To,

Hon. Collector and District Magistrate

Palghar District

Headquarters Palghar,

Palghar Boisar Road, Kolgaon, Palghar - 401404

Subject: District Palghar Taluka Vasai Village Kolhi S.No. 11/A, Director of Gyanodaya Education Trust Arun Verma has caused environmental damage by illegally digging and dumping school sewage on our ancestral land, making the land unproductive and hindering the cultivation of trees, taking serious note of the matter and taking immediate action against the school administration and Arun Verma and taking necessary measures for the improvement of the environment.

Sir,

According to the information published in the newspaper, "Where there is no adequate sewage drainage system and no connection to the underground sewage water pipe, the relevant developers and construction companies should be blacklisted. Also, no OC should be given to any construction without an approved plan, building permission and proper sewage drainage system." The Hon'ble Mumbai High Court has issued a strict order.

However, it has been observed that the municipal administration has granted construction permission (Development Permission with Regularization Permission for School VP 6613 & Commencement Certificate VP 6108) for the construction of a new building along with an unauthorized building of the Gyanodaya Multipurpose School in the village of Kolhi S.No. 11/D under the jurisdiction of Vasai Virar City Municipal Corporation, despite the absence of a sewage drainage system. It has also been observed that the said school administration is also

discharging the school sewage into the nearby river, causing fear of disease among the citizens of the area. It has been observed that the concerned citizens have expressed this matter to the municipal administration and the Pollution Control Board.

Perhaps, having sensed that action was being taken by the administration accordingly, the founder/manager of the said school, Arun Verma, a few days ago (estimated to be February 11, 2026) entered the pit created by illegal excavation on our ancestral land at S.No. 11/A.

The school's sewage is discharged through a pipe. As a result, there is a strong possibility of the drinking water well and trees on the property being affected and diseases spreading.

According to Article 48A of the Constitution of India, the state should strive to protect and conserve the environment of the country and to protect forests and wildlife. According to Article 51A, it is the fundamental duty to protect and improve the natural environment including dams, lakes, rivers and wildlife. Also, recently, the Bombay High Court, in its order against the Pune Municipal Corporation's Tree Authority Department, has ordered strict compliance with the rules before granting permission to cut trees, emphasizing the importance of trees.

We request that the Director of Gyanodaya Education Trust, Arun Verma, has carried out illegal excavations and discharged sewage from the school on our ancestral land in Vasai village, village Kolhi, village No. 11/A, in Sabb district, Palghar taluka, and has damaged the environment by creating obstacles to the cultivation of trees and making the land unproductive. We request that immediate action be taken against the school administration and Arun Verma and necessary measures be taken for the improvement of the environment.

Copy to:

Hon'ble Commissioner,
Vasai Virar City Municipal Corporation (VVCMC),
Virat Nagar, Virar

Hon'ble Regional Officer Thane,
Maharashtra Pollution Control Board
Thane Office Complex Building, 5th Floor,
Wagle Estate, Mulund Checkpoint, Thane (West) - 400604

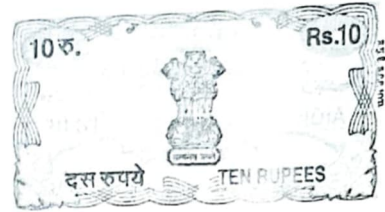
माहितीचा अधिकार अधिनियम २००५ अन्वये अर्ज

प्रति,

मा. शासकीय माहिती अधिकारी

मा. जिल्हाधिकारी पालघर ह्यांचे कार्यालय,

कोळगाव, पालघर - ४०९४०४



१) अर्जदाराचे नाव

: राजीव भगेलू गुप्ता

मोबाईक क्र. : ९८९०५२५४६४

२) पत्ता

: कामण खिंडीपाडा, भिवंडी रोड, वसई - पुर्व

ता. वसई, जि. पालघर - ४०९२०८

rajeevgupta9890@gmail.com

३) माहितीचा संदर्भ

: तालुका वसई गाव मौजे कोल्ही स.नं. ११/ड

येथील जमीन मिळकतीवरील विहिर व झाडे सांडपाण्यामुळे बाधित करित पर्यावरणाचा न्यास केल्या प्रकरणी श्री. रविंद्र बाघ ह्यांचे दि. १४/०२/२०२६ रोजीचे दाखल तक्रारी संदर्भात.

४) माहितीचा विषय

: ज्ञानोदय एज्युकेशन ट्रस्टचे संचालक अरुण वर्मा

ह्यांनी शाळेचे सांडपाणी त्यांचे मिळकतीवर सोडत जमिनीचे नापिकीकरणासह विहिर व झाडांचे संगोपनास बाधा निर्माण करून पर्यावरणाचा न्यास केल्या प्रकरणी श्री. रविंद्र बाघ ह्यांनी दाखल केलेल्या तक्रारीच्या अनुषंगाने करण्यात आलेल्या कारवाईचा तपशिल देण्यात यावा.

५) माहितीशी संबंधित कालावधी

: माहे फेब्रुवारी २०२६, दि. १४ ते आजपावेतो.

६) आवश्यक माहितीचे वर्णन

: खालील प्रमाणे.

★ तालुका वसई गाव मौजे कोल्ही स.नं. ११/ड येथील जमीन मिळकतीवरील विहिर व झाडे सांडपाण्यामुळे बाधित करित पर्यावरणाचा न्यास केल्या प्रकरणी श्री. रविंद्र बाघ ह्यांचे दि. १४/०२/२०२६ रोजीचे दाखल तक्रारी नुसार संबंधित कार्यालयास रितसर पाहणी करित अहवाल सादर करण्याचे निर्गमित सुचना पत्राची साक्षांकीत प्रत देण्यात यावी.

★ संबंधित कार्यालय / प्राधिकृत अधिकाऱ्यांचा सादर पाहणी अहवाल (छायाचित्रांसह) देण्यात यावा.

★ ज्ञानोदय एज्युकेशन ट्रस्टचे संचालक / शाळेचे व्यवस्थापक अरुण वर्मा ह्यांस निर्गमित नोटीशीची साक्षांकीत प्रत देण्यात यावी.

७) माहिती टपालाद्वारे किंवा व्यक्तीश : माहिती व्यक्तीश: घेणार

मिळणे आवश्यक आहे.

ठिकाण : पालघर

दिनांक :

२७.३.२६

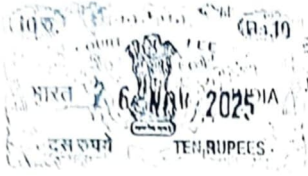
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OOO, PALGHAR, 401404
From: RAJEEV B GUPTA
OOO, PALGHAR, 401208
Base Amt: 19.00, CGST:3.00, SGST:2.00
To: JILA ADHKARI PALGHAR KARYALE



आपला नम्र

राजीव गुप्ता

राजीव गुप्ता



अर्जदार : मनिंद नरेशु चाव्हा

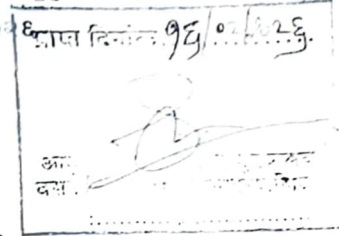
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चिंचोटी नाका, भिवंडी रोड, वसई - पुरव

ता. वसई, जि. पालघर - ४०९२०८

प्रमणश्वनी : ८८०५९ ९४५९४

ईमेल : madhuriwagh64@gmail.com

दिनांक : १४/०२/२०२६



पति,

मा. जिल्हाधिकारी तथा जिल्हा दंडाधिकारी पालघर
जिल्हा मुख्यालय पालघर, पालघर बोर्डर रोड,
कोळगाव, पालघर - ४०९४०४

विषय : जिल्हा पालघर तालुका वसई गाव मौजे कोल्ही स.नं. ११/क येथील आमचे वडिलोपार्जीत जमीन मिळकतीवर ज्ञानोदय एज्युकेशन ट्रस्टचे संचालक अरुण वर्मा ह्यांनी अवैध्य खोदकाम व शाळेचे सांडपाणी सोडत जमिनीचे नापिकीकरणासह झाडांचे संगोपनास बाधा निर्माण करून पर्यावरणाचा ह्यास केल्या प्रकरणाची गांभीर्याने दखल घेत सदर शाळा प्रशासनासह अरुण वर्मा ह्यांचेवर तात्काळ कारवाई करीत पर्यावरणाचे संवर्धनासाठी आवश्यक त्या उपाययोजना होणे बाबत.

महोदय,

वृत्तपत्रातील प्रसिद्ध माहितीनुसार “जिथे सांडपाणी निचऱ्याची पुरेशी व्यवस्था नसेल आणि भुमिगत सांडपाणी जलवाहिनीला जोडणी दिलेली नसेल तिथे संबंधित विकासक व बांधकाम कंपन्यांना काळ्या यादीत टाका. तसेच कोणत्याही बांधकामाला मंजूर आराखडा, बांधकाम परवानगी आणि सांडपाणी निचऱ्याची योग्य व्यवस्था असल्याविना ओसी देऊ नये” असा कठोर आदेश मा. मुंबई उच्च न्यायालयाने दिला आहे.

मात्र वसई विरार शहर महानगरपालिकेच्या कार्यक्षेत्रातील गाव मौजे कोल्ही स.नं. ११/ड येथील ज्ञानोदय एज्युकेशन ट्रस्ट संचालीत ज्ञानोदय मल्टीपरपेज विद्यालयाचे अनधिकृत इमारतीसह नव्या इमारतीचे बांधकामास पालिका प्रशासनाने (Development Permission with Regularization Permission for School - VP 6613 & Commencement Certificate - VP 6108) बांधकाम परवानगी सांडपाण्याचे निचऱ्याची व्यवस्था नसतानाही दिल्याचे दिसून आले आहे. तसेच सदर शाळा प्रशासनाने लगतच्या नदिवागात शाळेचे सांडपाणी देखील सोडल्याने परिसरातील नागरिकांना आजार पसरण्याची धास्ती सतावत असल्याची बाब सुज्ञ नागरिकांनी पालिका प्रशासनासह प्रदुषण नियंत्रण मंडळाकडे व्यक्त केल्याचे निदर्शनास आले आहे.

फदाचित त्याअनुषंगाने प्रशासनाकडून कारवाई होत असल्याची चुणूक लागली असता सदर शाळेचे संस्थापक / व्यवस्थापक अरुण वर्मा ह्यांनी दोनचार दिवसांपूर्वी (अंदाजीत माहे फेब्रुवारी दि. ११, २०२६ रोजी) लगतच्या स.नं. ११/क येथील आमचे वडिलोपार्जीत जमीन मिळकतीवर अवैध्य खोदकाम करून निर्माण केलेल्या खड्यात

शाळेचे सांडपाणी पाईपाद्वारे रोडले आहे. परिणामी रादर मिळकतीवरील पिण्याचे पाण्याची विहिरी व झाडे बाधीत होण्याची आणि रोगराई पसरण्याची दाट शक्यता निर्माण झाली आहे.

भारतीय संविधानाचे कलाम ४८क नुरार राज्य हे देशाच्या पर्यावरणाचे संरक्षण व संवर्धन करण्यासाठी आणि धने व धन्य जीवरुष्टी यांचे संरक्षण करण्यासाठी प्रयत्नशील असायला हवे. तर कलाम ५१क नुरार वने, रारीवरे, गद्या व धन्य जीवरुष्टीयांसह नैसर्गिक पर्यावरणाचे रक्षण करून त्यात सुधारणा करण्याचे मुलभूत कर्त्यवाचे पालन करावयाचे आहे. तसेच नुकतेच मुंबई उच्च न्यायालयाने पुणे महानगरपालिकेच्या वृक्षप्राधिकरण विभागाचे विरुद्ध याचिकेच्या आदेशात "Trees are a poem which the earth writes upon the sky" झाडांचे महत्व अधोरेखित करीत वृक्षतोडण्यासाठी पालिका प्रशासनाकडून परवानगी देण्यापुर्वी नियमांचे कठोर पालन करण्याचे आदेश दिले आहेत.

सबब जिल्हा पालघर तालुका वसई गाव मौजे कोल्ही स.नं. ११/क येथील आमचे वडिलोपार्जित जमीन मिळकतीवर ज्ञानोदय एज्युकेशन ट्रस्टचे संचालक अरुण वर्मा ह्यांनी अवैध्य खोदकाम व शाळेचे सांडपाणी सोडत जमिनीचे नापिकीकरणासह झाडांचे संगोपनास बाधा निर्माण करून पर्यावरणाचा न्यास केल्या प्रकरणाची गांभीर्याने दखल घेत सदर शाळा प्रशासनासह अरुण वर्मा ह्यांचेवर तात्काळ कारवाई करीत पर्यावरणाचे संवर्धनासाठी आवश्यक त्या उपाययोजना करण्यात याव्यात हि विनंती.

आपल्या सहकार्याच्या अपेक्षेसह.

आपला नम्र

R. Vagh

रविंद्र वाघ

सोबत सदर प्रकरणाची छायाचित्रे जोडत आहोत.

प्रत रवाना १. मा. आयुक्त, वसई विरार शहर महानगरपालिका, विराट नगर, विरार
२. मा. प्रादेशिक अधिकारी ठाणे, म.प्र.नि.मंडळ ठाणे कार्यालय संकुल इमारत, ५ वा मजला,
वागळे इस्टेट, मुलुंड चेकनाका, ठाणे (प.) - ४००६०४

आधारिक



India Post

Baselin Road 3, 401202

BN724009026IN, TVR No: 69

17-09-2026 09:10:49, Counter

TO: JILA ADHIKART

PALGHAR, PALGHAR, 401401

FROM: JURI RAJEEV S GURIA

COO, PALGHAR, 401200

Basic Amt: 19.00

TO: JILA ADHIKART

P. Mode: cash

FD No: 000, indiapost.gov.in

आधारिक



India Post

माहितीचा अधिकार अधिनियम २००५ कलम १९(१) अन्वये

प्रथम अपिल अर्ज

प्रति,

मा. प्रथम अपिलीय अधिकारी

मा. जिल्हाधिकारी पालघर ह्यांचे कार्यालय,

कोळगाव, पालघर - ४०९४०४



१) अर्जदाराचे नाव

: राजीव भगेलू गुप्ता

मोबाईक क्र. : ९८९०५२५४६४

२) पत्ता

: कामण खिंडीपाडा, भिवंडी रोड, वसई - पुर्व

ता. वसई, जि. पालघर - ४०९२०८

rajeevgupta9890@gmail.com

३) जन माहिती अधिकाऱ्याचा तपशिल : जन माहिती अधिकारी जिल्हाधिकारी पालघर ह्यांचे कार्यालय, कोळगाव, पालघर - ४०९४०४

४) माहितीचा अर्ज दाखल केलेल्याचा दिनांक : २७/०३/२०२६

५) माहिती देण्याची ३० दिवसांची मुदत संपल्याचा दिनांक : २६/०४/२०२६

६) अपिलाचे कारण

: माहिती अप्राप्त.

७) माहितीचा विषय

: ज्ञानोदय एज्युकेशन ट्रस्टचे संचालक अरुण वर्मा

ह्यांनी शाळेचे सांडपाणी गाव मौजे कोल्ही स.नं. ११ येथील श्री. रविंद्र बाघ ह्यांचे जमीन मिळकतीमध्ये सोडत जमिनीचे नापिकीकरणासह विहीर व झाडांचे संगोपनास बाधा निर्माण केल्या प्रकरणी दि. १६/०२/२०२६ रोजी दाखल तक्रारीचे अनुषंगाने करण्यात आलेल्या कारवाईचा तपशिल देण्यात यावा.

८) माहितीशी संबंधित कालावधी

: माहे फेब्रुवारी २०२६ ते आजपावेतो.

९) आवश्यक माहितीचे वर्णन

: खालील प्रमाणे.

★ गाव मौजे कोल्ही स.नं. ११/ड येथील जमीन मिळकतीवरील ज्ञानोदय एज्युकेशन ट्रस्ट संचालीत विद्यालयाचे सांडपाणी संचालक अरुण वर्मा ह्यांनी लगतच्या श्री. बाघ ह्यांचे जमीन मिळकतीमध्ये सोडत जमिनीचे नापिकीकरणासह विहीर व झाडांचे संगोपनास बाधा निर्माण करून पर्यावरणाचा व्हास केल्या प्रकरणी दाखल तक्रारीचे अनुषंगाने संबंधित कार्यालयास रितसर पाहणी करीत अहवाल सादर करण्याचे निर्गमित सुचना पत्राची साक्षांकीत प्रत देण्यात यावी.

★ संबंधित कार्यालय / प्राधिकृत अधिकाऱ्यांचा सादर पाहणी अहवाल (छायाचित्रांसह) देण्यात यावा.

★ ज्ञानोदय एज्युकेशन ट्रस्टचे संचालक / शाळेचे व्यवस्थापक अरुण वर्मा ह्यांस निर्गमित नोटीशीची साक्षांकीत प्रत देण्यात यावी.

१०) माहिती टपालाद्वारे किंवा व्यक्तीश : माहिती व्यक्तीश: घेणार

मिळणे आवश्यक आहे.

ठिकाण : पालघर.

दिनांक :

Bassein Road S.O 401202
EM929644182IN, IVR No1: 697
27-04-2026 09:32:27, Counter No. 11
To: JILHADHIKARI PALGHAR
OOO, PALGHAR, 401404
From: RAJIV A GUPTA
VASAI, PALGHAR, 401208
Base Amt: 19.00
To: JILHADHIKARI PALGHAR
P Mode: Cash



आपला नम्र

राजीव गुप्ता

राजीव गुप्ता



महाराष्ट्र शासन
जिल्हाधिकारी तथा जिल्हादंडाधिकारी, पालघर यांचे कार्यालय
(नगरपालिका प्रशासन शाखा)

जिल्हा मुख्यालय, पालघर-बोईसर रोड,
ता. जि. पालघर ४०१४०४.

दूरध्वनी क्रमांक ०२५२५-२३९१५२
ईमेल आयडी:-npshakhapalghar@gmail.com

जा.क्र.न.प्रशासन/क-१/टे-४/ माहिती अधिकार /कावि-१३/२६

दि.१६/०४/२०२६

प्रति,

श्री. राजीव भगेलू गुप्ता
रा.कामण खिंडीपाडा, भिवंडी रोड,
वसई - पूर्व ता.वसई, जि. पालघर
पिन कोड- ४०१ २०८
दूरध्वनी क्र- ९८९०५२५४६४

विषय:- माहितीचा अधिकार अधिनियम, २००५ अंतर्गत माहिती देण्याबाबत.

संदर्भ:- १) आपला माहितीचा अधिकार अधिनियम दि.२७.०३.२०२६ रोजीचा अर्ज.

(इकडील शाखेस माहितीचा अधिकार प्राप्त दि.०२.०४.२०२६ रोजी)

उपरोक्त विषयान्वये आपण माहितीचा अधिकार अधिनियम, २००५ अंतर्गत केलेला दिनांक २७.०३.२०२६ रोजीचा अर्ज या कार्यालयास प्राप्त झाला आहे, सदर अर्जान्वये श्री. रविंद्र वाघ यांनी या कार्यालयास दिनांक. १४.०२.२०२६ रोजी केलेल्या तक्रारी अर्जासंदर्भात काय कार्यवाही करण्यात आली याची माहिती मिळणेबाबत विनंती केली आहे.

त्यानुषंगाने आपणास कळविण्यात येते की, श्री. रविंद्र वाघ यांनी दिनांक १४.०२.२०२६ रोजी या कार्यालयाकडे जिल्हा पालघर तालुका वसई गाव मौजे कोल्ही स.नं. ११/क येथील आमचे वडिलोपार्जित जमीन मिळकतीवर ज्ञानोदय एज्युकेशन ट्रस्टचे संचालक अरुण वर्मा ह्यांनी अवैध्य खोदकाम व शाळेचे सांडपाणी सोडत जमिनीचे नापिकीकरणासह झाडांचे संगोपनास बाधा निर्माण करून पर्यावरणाचा ह्यास केल्या प्रकरणाची गांभीर्याने दखल घेत सदर शाळा प्रशासनासह अरुण वर्मा ह्यांचेवर तात्काळ कारवाई करीत पर्यावरणाचे संवर्धनासाठी आवश्यक त्या उपाययोजना होणे बाबत, या सदर प्रकरणी सादर केलेला श्री. रविंद्र वाघ, यांचा अर्ज मा.आयुक्त, वसई विरार शहर महानगरपालिका यांचे कार्यालयाकडे वर्ग करण्यात आलेला आहे. सदर पत्राची प्रत माहिती अधिकार अधिनियमांतर्गत आपणास विनामुल्य यासोबत उपलब्ध करून देण्यात येत आहे. (सोबत प्रत)


(अश्लेषा भगत)

जन माहिती अधिकारी तथा अधीक्षक,
नगरपालिका प्रशासन शाखा,
जिल्हाधिकारी कार्यालय, पालघर



जिल्हाधिकारी तथा जिल्हादंडाधिकारी, पालघर यांचे कार्यालय (नगरपालिका प्रशासन शाखा)

जिल्हा मुख्यालय : पालघर-बोईसर रोड, कोळगाव
ता. जि.पालघर पिन कोड - ४०१ ४०४

दूरध्वनी क्रमांक ०२५२५-२५३१११

EmailID: npshakhapalghar@gmail.com

क्र./न.प्रशासन/क-१/टे-६/कावि-३१५/२६

दि.२५/०३/२०२६

प्रति,

मा. आयुक्त, वसई विरार शहर महानगरपालिका

विषय : प्राप्त तक्रारी अर्जावर कार्यवाही करणेबाबत.

महोदय,

उपरोक्त प्राप्त तक्रारी अर्जावर उचित कार्यवाहीस्तव आपल्या कार्यालयाकडे यासोबत पाठविण्यात येत आहे. सबब सदर अर्जातील विषयाच्या अनुषंगाने आपल्यास्तरावरून निमोचीत कार्यवाही करून केलेल्या कार्यवाहीबाबत अर्जदारास परस्पर कळविण्यात यावे. तसेच सदर कार्यवाहीचा अहवाल या कार्यालयास सादर करण्यात यावा हि नम्र विनंती.

अ. क्र.	ई-ऑफिस क्रमांक	अर्जाचा दिनांक	पाठविणाऱ्याचे नाव	विषय
१	८५०३६३०	१४/०२/२०२६ या कार्यालयास प्राप्त दि. ०९/०३/२०२६	श्री. रविंद्र वाघ	जिल्हा पालघर तालुका वसई गाव मोजे कोल्हो स.नं. ११/ क येथील आमचे वडिलोपार्जित जमीन मिळकतीवर ज्ञानोदय एज्युकेशन ट्रस्टचे संचालक अरुण वर्मा ह्यांनी अवैध खोदकाम व शाळेचे सांडपाणी सोडत जमिनीचा नापिकीकरणासह झाडांचे संगोपनास बाधा निर्माण करून पर्यावरणाचा न्हास केल्या प्रकरणाची गांभीर्याने दखल घेत सदर शाळा प्रशासनासह अरुण वर्मा ह्यांचेवर तात्काळ कारवाई करीत पर्यावरणाचे संवर्धनासाठी आवश्यक त्या उपाययोजना होणे बाबत.
२	८४७६३३९	०३/०२/२०२६ या कार्यालयास प्राप्त दि. ०९/०३/२०२६	श्री. अभिजात राणे	वसई- विरार महानगर पालिकेचे दरवर्षी ३६६ कोटी ६ लाख रुपयांचे बजेट असूनही हद्दीत प्रमुख समस्या हो स्वच्छतेची असून पालिकेचा असा एकही कोपरा नसेल जिथे कचऱ्याचे ढिगारे अथवा अस्वच्छता आढळणार नाही याची तात्काळ चौकशी करून कारवाई चे आदेश देणेबाबत..
३	८४९८३७१	०३/०२/२०२६ या कार्यालयास प्राप्त दि. २३/०२/२०२६	श्री. नय्यर गुलाम मिशाल	गाव मोजे धोवली, वसई पापडीतील नविन बांधण्यात आलेला अनधिकृत इमारत, "चिन्मय अपार्टमेंट", यास महानगर पालिकेकडून ओ. सी. देण्यात येऊ नयेत.. कारण मी काही खालील मुद्दे मांडलेले आहेत त्यावर लक्ष केंद्रित करणे..
४	८५१०३९३	१८/०२/२०२६ या कार्यालयास प्राप्त दि. ०९/०३/२०२६	श्री. अंथनी जॉन परेरा	गाव मोजे उमेळमान, ता. वसई येथील विशेष रेल्वे प्रकल्पासाठी संपादित केल्याजाणाऱ्या जमिनी संदर्भात आक्षेप घेणेबाबत.

(शर्मि पोश्टी)

जिल्हा सह आयुक्त

न.प.प्रशासन शाखा,पालघर

०/८

आतंक/२०/०३/२६
जोतक-पुणे

महसुल सहाय्यक ०१/५

जिल्हाधिकारी कार्यालय, पालघर